

ने अभी देखा कि उन्होंने कहा कि तुम खड़े हो जाओ तुम खड़े हो जाओ ।

THE MINISTER OF PARLIAMEN-
TARY AFFAIRS, AND SHIPPING
AND TRANSPORT (SHRI RAGHU
RAMAIAH): May I explain that it
is always normal for any Minister,
in the absence of other Ministers, to
lay papers on the Table?

SHRI S.K. TAPURIAH (Pali): It
must be intimated in writing that so
and so will place it on the Table.

SHRI PILOO MODY (Godhra):
First explain his absence.

SHRI KANWARLAL GUPTA:
(Delhi Sadar): On a point of order.

श्री बाजपेयी ने जो कुछ कहा है वह बड़ी
सिम्पल सी बात है कि या तो मंत्री महोदय खुद
कागज को रक्खें या किसी को आग्राराइज करें ।
अगर श्री इकबाल सिंह को आग्राराइज किया गया
है तो वह बतलायें । मेरा ख्याल है कि आग्राराइज
नहीं किया गया है । इस लिये वह नहीं रख
सकते ।

SHRI PILOO MODY: Also Dr.
V.K.R.V. Rao's authorisation.

श्री शिव चन्द्र झा (मधुबनी): श्री वी० के०
आर० वी० राव एजुकेशन मंत्री हैं तब फिर
शिपिंग उप-मंत्री ने क्यों इस कागज को रक्खा ?
एजुकेशन की डिप्टी मिनिस्टर मौजूद ह, उन्होंने
क्यों नहीं रक्खा ? यह क्या तमाशा हो रहा है ?

MR. SPEAKER: Order order. The
Minister or Minister of State or the
Deputy Minister should be allowed
to lay it on the Table.

SHRI PILOO MODY: That is not
the rule.

MR. SPEAKER: If the Minister or
his Deputies are unable to do so, he
must inform me.

SHRI KANWAR LAL GUPTA:
Had you been informed? When you
had not been, they cannot lay it on
the Table like this.

MR. SPEAKER: Today I allow it.
I am not going to do it in future.

SHRI PILOO MODY: But we want
a proper explanation as to why they
are not here.

MR. SPEAKER: The Minister, or
in his absence, the Minister of State
or the Deputy Minister, should lay
the Papers on the Table. In case they
are not present, I will not allow any
other Minister to lay the Paper on
the Table of the House, unless I am
duly informed about it.

NOTIFICATIONS UNDER ALL INDIA SERVICES ACT

THE DEPUTY MINISTER IN THE
MINISTRY OF TOURISM AND
CIVIL AVIATION (DR. SARAJINI
MAHISHI): On behalf of Shri Vidya
Charan Shukla, I beg to lay on the
Table a copy each of the following
Notification (Hindi and English ver-
sions) under sub-section (2) of sec-
tion 3 of the All India Services Act,
1951—

- (1) The Indian Administrative
Service (Regulation of Se-
niority) Amendment Rules,
1970, published in Notifica-
tion No. G.S.R. 424 in Gazette
of India dated the 10th March,
1970.
- (2) The Indian Police Service
(Regulation of Seniority)
Amendment Rules, 1970, pub-
lished in Notification No.
G.S.R. 424 in Gazette of India
dated the 10th March, 1970.
- (3) The Indian Forest Service
(Regulation of Seniority)
Amendment Rules, 1970, pub-
lished in Notification No.
G.S.R. 426 in Gazette of India
dated the 10th March, 1970.
- (4) The Second Amendment of
1970 to the Indian Police Ser-
vice (Pay) Rules, 1954, pub-
lished in Notification No.
G.S.R. 453 in Gazette of India
dated the 21st March, 1970.
- (5) The Indian Police Service
(Fixation of Cadre Strength)
First Amendment Regula-
tions, 1970, published in Noti-
fication No. G.S.R. 454 in
Gazette of India dated the
21st March, 1970.

[Dr. Sarojini Mahishi]

- (6) G.S.R. 455 published in Gazette of India dated the 21st March, 1970, containing corrigendum to Notification No. G.S.R. 2714 dated the 6th December, 1969.
- (7) G.S.R. 456 published in Gazette of India dated the 21st March, 1970 containing corrigendum to Notification No. G.S.R. 2736 dated the 13th December, 1969.
- (8) The Indian Administrative Service (Fixation of Cadre Strength) First Amendment Regulations, 1969, published in Notification No. G.S.R. 494 in Gazette of India dated the 28th March, 1970.
- (9) The Second Amendment of 1970 to the Indian Administrative Service (Pay) Rules, 1954, published in Notification No. G.S.R. 495 in Gazette of India dated the 28th March, 1970.
- (10) The Third Amendment of 1970 to the Indian Police Service (Pay) Rules, 1954, published in Notification No. G.S.R. 496 in Gazette of India dated the 28th March, 1970. [Placed in Library. See No. LT-3152/70.]

SHRI PILOO MODY: Just now you yourself laid down a certain procedure.

MR. SPEAKER: I have made an exception for today.

ANNUAL ACCOUNTS OF COMMISSIONERS FOR CALCUTTA PORT, 1967-68

SHRI IQBAL SINGH: I beg to lay on the Table a copy of the Annual Accounts of the Commissioners for the Port of Calcutta for the year 1967-68 and the Audit Report thereon. [Placed in Library. See No. LT-3153/70.]

ESTIMATES COMMITTEE

STATEMENT RE: HUNDRED AND FIFTH REPORT

SHRI A. SREEDHARAN (Bada-gara): I beg to lay on the Table a Statement, showing the reply to a recommendation included in Chapter V of the Hundred and Fifth Report of the Estimates Committee which was not furnished by Government in time for inclusion in the Report. [Placed in Library. See No. LT-3153/70.]

श्री देवराव पाटिल (यवतमाल): अध्यक्ष महोदय, मैं आप से आइटम 8 के बारे में कुछ इनकमेंशन चाहता हूँ। एस्टीमेट्स कमेटी के समापति की ओर से हर बार कमेटी की रिपोर्ट की इंगलिश की कापी पेश की जाती है। मैं जानना चाहता हूँ कि उस के साथ ही हिन्दी की कापी कब से पेश की जाया करेगी।

अध्यक्ष महोदय: मैं ने इस बारे में जवाब दे दिया है! मैं हर रोज इस का जवाब नहीं देना चाहता हूँ। (व्यवधान)

श्री मोलू प्रसाद (बाँसगाँव): अध्यक्ष महोदय, यह मामला हर रोज उठाया जाता है और आप हर रोज जवाब भी देते हैं, लेकिन स्थिति अब भी वही है, अर्थात् रिपोर्ट का हिन्दी अनुवाद नहीं उपलब्ध किया जाता है।

श्री कामेश्वर सिंह (खगरिया) अध्यक्ष महोदय, आप आदेश दीजिये कि रिपोर्ट का हिन्दी अनुवाद भी साथ ही पेश किया जाये।

PUBLIC ACCOUNTS COMMITTEE HUNDRETH REPORT

श्री अटल बिहारी वाजपेयी (बलामपुर): अध्यक्ष महोदय मैं प्रत्यक्ष करों के विषय में लोक लेखा समिति के 73वें प्रतिवेदन में दर्ज सिफरारियों पर सरकार द्वारा की गई कार्यवाही के बारे में समिति का 100वां प्रतिवेदन प्रस्तुत करता हूँ।